

[Shri K. Raghu Ramaiah]

after that there will be a discussion on the ICAR.

SHRI ATAL BIHARI VAJPAYEE: What about the Food Corporation?

SHRI K. RAGHU RAMAIAH: We will have discussion on them one by one. Regarding the other valuable suggestions made by the various hon. Members, as usual, I shall communicate them to the Ministers concerned.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं आपसे प्रार्थना करना चाहता हूँ आप मेरी बात सुन लीजिये। मंत्री महोदय ने जो उतार दिया है...

अध्यक्ष महोदय : आप बोल चुक हैं फिर बार बार क्यों उठते हैं आपको म दिया जा चुका है।

SHRI H. M. PATEL (Dhandhuka): The Minister said just now that there will be a discussion on the draft Fifth Plan in this session. In that case, the draft Plan should be made available to us at least ten days before the date of the discussion. Will it be possible to get the draft of the Plan so soon?

SHRI SHYAMNANDAN MISHRA: The draft of the Plan cannot be finalised until it is approved by the National Development Council. It is only then that it can be placed before the House. So, there is no possibility of the draft being ready for being placed before the House during the current session. My submission, therefore, is that the discussion on the Approach to the Fifth Plan, which was taken up last session, should not be given up.

श्री मधु लिमये (वांका) : अध्यक्ष महोदय, आप से मेरी यह प्रार्थना है कि आज सत्रे हम को यह बताया गया कि चूंकि आज संसद कार्य मंत्री आने सप्ताह की कार्यवाही सदन के सामने रखने वाले हैं इसलिए 377 के तहत कोई मामला नहीं लिया जाएगा। लेकिन दोनों का क्या सम्बन्ध है।

रेल मंत्री के खिलाफ हमने एक मेंमो-रेन्डम प्रधान मंत्री और राष्ट्रपति को दिया है।

MR. SPEAKER: This is no right; It is becoming like that.

श्री मधु लिमये : आप मेरिट्स पर कह सकते हैं कि किसी नोटिस को नहीं मान रहे हैं।

MR. SPEAKER: I am sorry.

SHRI K. RAGHU RAMAIAH: Regarding the point raised by the hon. Member, 'Shri Shyamnandan Mishra, I wanted to mention that the National Development Council meeting, I think, is scheduled to take place on the 8th or 9th of next month. It is taking into account all these factors. The Minister of Planning told me that he expects to place it on the Table of the House. He has taken all these things into account. That is what he has conveyed to me.

14.03 hrs.

ELECTION TO COMMITTEE

ESTIMATE COMMITTEE

SHRI K. N. TEWARY (Bettiah): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shrimati Jyotsna Chanda died."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shrimati Jyotsna Chanda died."

The motion was adopted.

MR. SPEAKER: We now adjourn for lunch to re-assemble at 2 O'Clock.

13.03 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at seven minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

HOMOEOPATHY CENTRAL COUNCIL BILL

MR. DEPUTY-SPEAKER: Now we take up the consideration and passing of the Homoeopathy Central Council Bill.

Mr. A. K. Kisku.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): With your permission, I move:*

"That the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

Just, by way of introduction, I would like to say that the Indian Medicine and Homoeopathy Central Council Bill was introduced in the Rajya Sabha in December, 1968. The Joint Committee which considered this Bill had recommended the establishment of a separate Council for Homoeopathy. On these recommendations the present legislation for constitution of the Central Council of Homoeopathy has been introduced. The Central Council of Indian Medicine has already been constituted under the Indian Medicine Central Council Act 1970. The Central Government is anxious to constitute the Central Council of Homoeopathy also as early as possible.

The Homoeopathy Central Council Bill, 1971 was introduced in the Rajya Sabha on 1st December 1971. This Bill provides for the constitution of a Central Council for Homoeopathy and maintenance of a Central Register of Homoeopathy and for matters connected therewith. This Bill was referred to a Joint Committee of both the Houses. This Joint Committee has taken great pains in reviewing all matters relating to Homoeopathy and evaluating its present position in the country. The Committee visited many of the premier Homoeopathic Medical Colleges at Calcutta, Bombay and Trivandrum. They interviewed 102 witnesses and recorded their evidence. It has also examined 100 memoranda and replies to Questionnaires received from 248 individuals, professional associations and institutions. The Report of this Committee was placed on the floor of both the Houses on 26th March, 1973. The Report recommends that the Bill as amended by the Committee be passed.

I am very grateful to this Joint Committee for the valuable work they have done and the material they have collected in respect of Homoeopathy and placed before us. I am particularly thankful to the Chairman and Members of both the Houses in the Joint Committee for the tremendous work undertaken and the speed with which they had completed the task.

The principal changes effected by the Committee in the Bill and the reasons therefor are set out in the Report.

These changes have been made taking into consideration the memoranda submitted, the replies received for the questionnaires and the evidence tendered before the Committee. These changes have gone a long way in improving the content of the Bill and have made it comprehensive, suited to the existing conditions and acceptable to the profession at large. They seem to have left out no significant point and made our work easy. The amendment moved by me and passed by Rajya Sabha relates only to insertion of the recognised qualifications of the Karnataka State. This information was furnished late by the

*Moved with the recommendation of the President.